

**DIVISION BENCH**

**ITEM NO.102**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (CAA) No.27/ALD/2023 IN CA (CAA) No.8/ALD/2022**  
**(Second Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>PALIWAL MEDICARE PVT. LTD. WITH PALIWAL DIAGNOSTICS PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>230/ 232 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ankit Misra, PCS : *For Petitioner Companies*  
Sh. Ajit Kumar Singh, AOL : *For the O.L. Alld.*  
Sh. Ankur Srivastava, Proxy for : *For the I.T. Deptt.*  
Sh. Gaurav Mahajan, Sr. S.C.  
Sh. Krishna Dev Vyas, Adv. : *For the ROC*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Proxy Counsel, Sh. Ankur Srivastava is present on behalf of Sh. Gaurav Mahajan, Ld. Sr. Standing Counsel representing the Income Tax Department, who seeks and is granted one week time to file the Income Tax report with respect to the petitioner company no.2.
- 2.** Let the needful be done within the aforesaid stipulated period positively, by serving an advance copy to the other side.
- 3.** The matter is adjourned for further hearing on 18<sup>th</sup> July, 2024, to come up higher on Board.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*